<u>O.I.H.</u>

GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1560

TO BE ANSWERED ON DECEMBER 15, 2022

CO-OPERATIVE HOUSING BUILDING SOCIETIES

NO. 1560. SHRI UPENDRA SINGH RAWAT:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is aware of the fact that the files pertaining to issuance of No Objection Certificate (NOC) to 'Kohat Co-operative House Building' and 'Jhulelal Co-operative House Building Society, Pitampura, Delhi' are lying pending with the Ministry and Delhi Development Authority (DDA) for years even after finding all forms in order;
- (b) if so, the details thereof, society-wise alongwith the reasons for the pendency therefor;
- (c) the number of times the application for issuance of NOC has been submitted to the Ministry and DDA by the officials of both the societies and the formalities proposed to be completed in the forms by the said societies; and
- (d) the time by which NOC is likely to be issued by the Ministry and DDA to the said societies?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

(a) to (d): Delhi Development Authority (DDA) has informed that issuance of No Objection Certificate (NOC) in respect of Kohat Cooperative House Building Society Limited, is not pending with DDA. As regards, Jhulelal Co-operative House Building Society, Pitampura, Delhi, referred to in the question, DDA has informed that the land was allotted to the Jhulelal Co-operative Group Housing Society (CGHS), Pitampura, Delhi. The said Society has applied seven times for Extension of Time (not NOC) but the same has been rejected due to non clearance of outstanding dues including composition fee. Further, as the Extension of Time has not been granted for aforesaid reasons, the Revalidation of building plan could not be done by DDA. The society has also not submitted Dform. In addition, following formalities are to be completed by the society:

- (i) regularization of draw of lots for allotment to eligible members.
- (ii) submission of list of eligible members duly verified from Registrar (Co-operative Society), Government of National Capital Territory of Delhi (GNCTD).

The society has also filed a petition in the court and the matter is sub-judice.

It is stated that no proposal relating to these societies is pending in the Ministry for approval.

* * * * *